

**CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH, KOLKATA**

O.A/350/1438/2019

Date of Order: 15.10.2019

Coram: Hon'ble Ms. Bidisha Banerjee, Judicial Member

ALOKESH DAS, son of late Amarendra Nath Das, aged about 45 years, residing at R/U-1, O.D.R.C Housing Estate, Diamond Harbour Road, Kolkata – 700038 appointed as news editor for reporting of news reel, FM news and desk job in All India Radio, Kolkata (Regional News Unit) with effect from 2007.

Applicant.

Versus

1. Union of India, service through the Secretary, Ministry of Information and Broadcasting Room No. 552, 'A' Wing, Shastri Bhawan, New Delhi 110001.
2. The Chairman, Prasar Bharati (India's Public Service Broadcaster), Prasar Bharati Secretariat, Prasar Bharati House, Copernicus Marg, New Delhi – 110001.
3. The Director, Prasar Bharati, All India Radio, Kolkata, Eden Garden, Kolkata 700001.
4. The Deputy Director General (P), Prasar Bharati, All India Radio, Kolkata, Eden Garden, Kolkata 700001.
5. The Director (News), Prasar Bharati, All India Radio, Kolkata, Eden Garden, Kolkata 700001.
6. The Director, Prasar Bharati (India's Public Service Broadcaster), Regional News Unit, Kolkata, Eden Garden, Kolkata 700001.

Respondents

For The Applicant(s): Mr. P. C. Das, counsel

For The Respondent(s): None

O R D E R (O R A L)

Per: Ms. Bidisha Banerjee, Member (J):

Heard ld. counsel for the applicant.

2. It is seen that the applicant has not preferred any representation for the last 4 years and is only aggrieved in regard to notification dated 29.09.2019 whereby and whereunder the respondents have issued notice to engage on short term contractual basis Newsreader-cum-Translator(NRT) and Editorial Executive etc., and aggrieved as he has already crossed 45

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b/8

years of age and is not in a position to apply against the notification. Since the applicant has not applied the notification, therefore, no cause of action has arisen for the present applicant.

3. As such, at hearing, ld. counsel for the applicant desired to withdraw the present O.A with liberty to approach the respondent authorities with a representation to permit him to be considered against the notification dated 29.09.2019 on the basis of his past experience and in relaxation of his age due to such experience, within one week from the date of receipt of a copy of this order. In the event such representation is preferred, respondent authorities shall duly consider it and dispose it of in accordance with law before the recruitment process is over.

4. The present O.A is therefore disposed of accordingly. No costs.

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